CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

OA 45/2015

the 1st day of October, 2015.

Hon'ble Mr. Justice Syed Rafat Alam, Chairman Hon'ble Mr. P.K.Basu, Member (A)

1. Yusuf Ali

Age 55

S/o Late Shri Abdul Gafur

R/o D-531, Qutab Vihar-II

Near Shiv Murti

New Delhi - 110 071

Defence Civilian

2. Ammu Kutty PC

Age 55 years

W/o Shri Paul Thomas

R/o 104, MIG Flat, Pocket-1

Phase-1, Sector 13

Dwarka

New Delhi - 1110 075

Defence Civilian

3. Sita Ram

Age 44

S/o Late Shri Puran Chand

R/o D-531, Qutab Vihar-II

Near Shiv Murti

New Delhi - 110 071

Defence Civilian

4. Hanif Khan

Age 54

S/o Shri Anwar Khan

R/o D-531, Qutab Vihar-II

Near Shiv Murti

New Delhi -110 071

Defence Civilian

5. Pratap Singh

Age 54

S/o Shri Sher Singh

R/o M-17/1, Basant Range Colony

Delhi Cantonment

New Delhi - 110 010

Defence Civilian

6. Madan Lal

Age 48

S/o Shri Prem Singh

R/o M-16/2, Basant Range Colony

Delhi Cantonment

New Delhi – 110 010 Defence Civilian

7. Dilbag

Age 30

S/o Shri Ram Kishan

R/o M-16/1, Basant Range Colony

Delhi Cantonment

New Delhi - 110 010

Defence Civilian

8. Ram Vilash

Age 58

S/o Shri Zinpat

R/o H.No.WZ 92E-2

Village – Todapur

New Delhi - 110 012

Defence Civilian

9. Krishan Kumar

Age 44

S/o Shri Munna Lal

R/o H.No.7900

Nai Basti, Ram Nagar

Ara Kasa Road

Paharganj

New Delhi – 110 055

Defence Civilian

10.Jai Raj

Age 55

S/o Shri Kishan Lal

R/o Q.No.34/8, Sadar Bazar

CVD Line, Delhi Cantonment

New Delhi - 110 010

Defence Civilian

(By Advocate: None)

.... Applicants

VERSUS

1. Union of India through

Secretary

Ministry of Defence

South Block

New Delhi - 110 011

2. HQ, C.A.M.S.

Through its Commandant

Rau Tula Ram Marg

Delhi Cantonment

New Delhi - 110 010

3. Area Account Office

Through ACDA

61. Tigris Road

3

Delhi Cantonment New Delhi – 110 010

.... Respondents

Order (Oral)

By Hon'ble Mr.Justice Syed Rafat Alam, Chairman

When the matter is called out, none is present on behalf of the applicant, however, name of Ms. Seema Sharma is shown as counsel for the applicant. On the previous date also i.e. yesterday none appeared on behalf of the applicants. Besides that this matter was earlier dismissed in default vide order dated 20.01.2015 where after it was restored vide order dated 16.09.2015 in the presence of the counsel for the applicant and this was fixed for 30.09.2015. Yet nobody responded yesterday. Even today no one is present on their behalf. Therefore, the OA is dismissed in default and for non prosecution.

(P.K.Basu) Member (A) (Syed Rafat Alam) Chairman

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